IN THE HIGH COURT OF JUDICATURE AT PATNA

Criminal Writ Jurisdiction Case No.936 of 2021

Arising Out of PS. Case No.-58 Year-2021 Thana- BRAHMPURA District- Muzaffarpur

Rajan Sah @ Rajan Kumar.

... Petitioner

Versus

The State of Bihar through the D.G.P., Bihar, Patna & & Ors.

... ... Respondents

Appearance:

For the Petitioner/s
For the Respondent/s

Mr. Hans Lal Kumar, Advocate. Mr. Iqbal Asif Niazi, AC to GP 5

CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD ORAL ORDER

7 16-08-2022

A supplementary counter affidavit has been sworn by Mr. Ram Naresh Paswan, the Dy.S.P., Town Muzaffapur.

The facts stated therein are not satisfying this Court with regard to the efforts made by the investigating agency towards recovery of the victim.

Let the Senior Superintendent of Police, Muzaffarpur personally swear an affidavit giving the details of the action taken at his end towards the recovery of the victim girl and further if he is of the opinion that the investigating agency is not able to make a headway towards the recovery of the victim then why this case be not referred to the Central Bureau of Investigation.

Let the counter affidavit of the Senior Superintendent of Police be filed within two weeks i.e. on 1st September, 2022 under the same heading maintaining its position.

(Rajeev Ranjan Prasad, J)

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Note: The ordersheet duly signed has been attached with the record. However, in view of the present arrangements, during Pandemic period all concerned shall act on the basis of the copy of the order uploaded on the High Court website under the heading 'Judicial Orders Passed During The Pandemic Period'.

